

F.No.404/124/76-ITCC
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 23rd August, 1976.

O R D E R

No.1450 (F.No.404/124/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri G.P.Hardas authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of the following revenue districts in the State of Maharashtra:-

- | | | |
|---------------|---------------|---------------|
| 1. Nagpur | 2. Bhandare | 3. Akola |
| 2. Amravati | 5. Buldhana | 6. Yeotmal |
| 7. Wardha | 8. Chandrapur | 9. Aurangabad |
| 10. Osmanabad | 11. Bhir | 12. Parbhani |
| 13. Nanded. | | |

2. The jurisdiction conferred upon Shri K.Swaminathan under G.No.1169 dated 18.12.1975 (F.No.404/98/75-ITCC) is hereby withdrawn.

3. This Order shall come into force with effect from the date Shri G.P.Hardas takes over as Tax Recovery Officer.

Sd/-

(V.P.MITTAL)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES

1. Copy forwarded to the Commissioner of Income-tax, Nagpur with reference to his letter No.E.78(NAG)/73 dated 12.8.76.
2. Guard File.

Sd/-

SECRETARY CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE


(S.C.PRASAD)

OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITCC/1456/351/RSP/76

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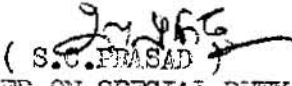
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